

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal Nos. 147, 148 and 150 of 2013**

**Dated : 17<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Torrent Power Ltd. ... Appellant(s)**  
**Versus**  
**Gujarat Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Deepa Chawan  
Mr. Hardik Luthra  
Mr. Chetan Bundela

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-1 with  
Mr. S.R. Pandey, Legal Adviser, GERC

**ORDER**

We have heard the learned Counsel for the parties. The learned Counsel for the Respondents wants to file Additional Written submissions regarding O&M and Interest on Loan. He undertakes to file the same by 24.01.2014 after serving a copy on the other side.

Thereafter, the Appellant will file the Written Submissions by 07.02.2014 after serving a copy on the other side.

Post the matter for **Reporting Compliance on 7<sup>th</sup> February, 2014.**

**(Justice Surendra Kumar)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**